

IDIA ODISHA

ARTICLE WRITING COMPETITION







ABOUT US

IDIA "Increasing Diversity by Increasing Access to Education" project is nationwide a movement initiated by Dr. Shamnad Basheer, NUJS Graduate and philanthropist, that aims to underprivileged and marginalized empower communities in India by transforming students from such communities into world-class lawyers leaders. community **IDIA** underprivileged students with an aptitude for law and trains them for law entrance exams over a period of 2-3 years (as required). IDIA not only enables access to legal education, but also fosters diversity at the leading law schools and enriches the very process of legal education. The backbone of every IDIA team is a group of student volunteers spread through the length and breadth of India.

ABOUT THE COMPETITION

IDIA Odisha is thrilled to announce the first edition of its Article Writing Competition on the contemporary theme of 'Corporate Governance'. The competition offers the winning author(s) with an esteemed internship opportunity at Nishith Desai Associates. Additionally, we are honoured to have collaborated with the Indian Review of Corporate and Commercial Laws (IRCCL) as Publication Partner and Live Law as Media Partner.

The Competition aims to raise funds for the IDIA Charitable Trust and will also provide a common platform for various diverse minds to come together and share their respective concerns and ideas, thereby uniting in this common cause.



ABOUT NISHITH DESAI ASSOCIATES

Nishith Desai Associates is a research and strategy driven international firm with offices in Mumbai, Palo Alto (Silicon Valley), Bangalore, Singapore, New Delhi, Munich, and New York. Over the years Nishith Desai associates have earned the reputation of being Asia's most Innovative Law Firm – and the go-to specialists for companies around the world, looking to conduct businesses in India and for Indian companies considering business expansion abroad.

Their team comprises of specialists who provide strategic advice on legal, regulatory, and tax related matters in an integrated manner basis key insights carefully culled from the allied industries. They have expanded their forte to futuristic areas of law such as those relating to Blockchain and virtual currencies, Internet of Things (IOT), Aviation, Artificial Intelligence, Privatization of Outer Space, Drones, Robotics, Virtual Reality, Ed-Tech, Med-Tech & Medical Devices and Nanotechnology with their key clientele comprising of marquee Fortune 500 corporations.

Mishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE

PARTNERS

ABOUT IRCCL

The Indian Review of Corporate and Commercial Laws (IRCCL) is a platform for legal practitioners, academicians and students to express their views on developments in corporate and commercial law. The blog publishes articles relating to corporate and commercial law and allied subject areas with the aim of encouraging discussion on contemporary corporate and commercial legal issues.



THE INDIAN REVIEW OF CORPORATE AND COMMERCIAL LAWS

ABOUT LIVE LAW

Live Law is a widely known comprehensive legal news portal committed to providing accurate and honest news about regular legal developments. Live law began its journey in 2013 with the mission of making legal reporting accurate, transparent, and accessible to the common man.



ELIGIBILITY

- 1. The competition is open to all undergraduate and postgraduate students who are enrolled in any discipline at a recognized law university, college, or institute.
- 2. Co-authorship is allowed.
- 3. Cross-institutional teams are allowed.
- 4. Only one submission per author is allowed.
- 5. There is no restriction on the number of entries from any college or university.

REGISTRATION DETAILS

- 1. Single authorship Rs. 250.[For an IDIA scholar Rs. 50]
- 2. Co-authorship (Maximum 2) Rs. 400. [In case of both the authors being IDIA scholars – Rs. 100] [In case of only one of them being an IDIA scholar – Rs. 150]

Participants willing to register are required to fill up the registration form and attach a screenshot of the payment. Please note that the amount specified is merely the minimum contribution and the participants are at liberty to contribute more to the cause of IDIA if they wish to.

(QR CODE ON LAST PAGE)

PRIZES

Winner

- Internship at Nishith Desai Associates.
- Publication at Indian Review of Corporate and Commercial Laws (IRCCL).
- Cash Prize Rs. 3000.

Runner-up

- Publication at Indian Review of Corporate and Commercial Laws (IRCCL).
- Cash Prize Rs. 2000.

Runner-up

- Publication at Indian Review of Corporate and Commercial Laws (IRCCL).
- Cash Prize Rs. 1000.

Writing and Publications. The workshop intends to enhance and upgrade the legal writing skills of the participants and provide insights into the varied aspects of publications. The Workshop will be addressed by *Deeksha Malik (Senior Associate, Khaitan & Co)*. She is recognized as part of BW Legal World 30 under 30 Lawyers and Legal Influencers (2021 and 2022) and by Mondaq as a Thought Leader in Employment Law category (India). She is also the *Founder and Senior Editor of The Indian Review of Corporate and Commercial Laws (IRCCL)*. Furthermore, she has more than 60 publications in her name. All the participants of the workshop will be provided with separate digital certificates. Additionally, the Top 10 candidates shall be awarded with Certificate of Merit: and all the participants will receive a Certificate of Participation. All the certificates shall be sent out digitally, in .PDF format.

The top 20 participants will get the opportunity to attend a workshop that will revolve around Legal

SUB-THEMES

- 1. Adequacy of Shareholder Remedy in India
- 2. Increasing Litigation on ESG Governance in India
- 3. Labour and Employment in Corporate Governance
- 4. Corporate Governance in family-owned organisations The sub-themes are merely indicative in nat

The sub-themes are merely indicative in nature. The participants can choose their independent topics, keeping in mind that they fall under the umbrella of 'Corporate Governance'.

SUBMISSION PROCEDURE

- 1. Following the registrations, Team codes will be allocated through mail to the participants.
- 2.A separate mail will be sent for the submissions. All the submissions should be made as a reply to that mail. Submission in any other form will lead to disqualification.
- 3. The article should be submitted in Microsoft Word format (.doc or .docx). The Word document must be named as the respective team codes.
- 4. The author's name should remain absent throughout the article, including within file properties and metadata.
- 5. Submissions after the deadline will not be considered.

TIMELINE

Registration starts – 22nd November, 2023. Registration closes – 22nd December, 2023, 11:59 P.M.

Submission deadline – 22nd January, 2024, 11:59 P.M



- · The articles must be exclusively submitted in English.
- The word limit for submissions should be between 1,000 to 1,500 words.
- The title of the article should be 100 characters or less.
- The article should be analytical in nature.
- The articles or response pieces submitted for publication should be an original work of the author and should have not been published previously or currently submitted for publication to any other platform. Plagiarism will lead to disqualification from the Competition.
- The author is responsible for ensuring the accuracy of the statement of facts, opinions or views in the submission.

SUBMISSION GUIDELINES

Registration Form - https://forms.gle/LjR6YFm9ubc3XfEV6

- Submissions should not contain content that is offensive, abusive, derogatory or potentially defamatory.
- Submissions exceeding a Similarity Index of 20% will be disqualified from consideration for the competition.
- All references must be appropriately hyperlinked within the text of the article itself. If there is no online source available/such referencing is otherwise not possible, footnotes may be used.
- Defined terms should be made bold and placed inside (parenthesis) at the first occurrence. For example: the Competition Commission of India 2002 "(**CCI**)".
- Cases should be cited using the full name of the parties whenever possible. Cases should be cited in italics. Please note, if a case is used as a defined term, it should be made bold and italics and placed inside (parenthesis) at the first occurrence. Thereafter, the defined term should continue to be used in italics. For example: ABC Private Limited v XYZ (ABC).
- Statutes should be referred to by their full name, including the year, at the first occurrence. Please note, we avoid using a comma between the name of the statute and the year. For example: Companies Act 2013.
- When referring to a particular section / regulation / article of any statute, the first letter thereof should be capitalized. For example: Section 18 or Regulations 42 and 43.
- Dates are formatted as follows: 31 March 2019 or 1 April 2020.
- Direct quotes from any judgement / order should be italicized and placed inside "double quotes".
- Indicate emphasis by *italicizing* the relevant word / phrase. When adding emphasis on quoted material, the relevant word / phrase should be <u>underlined</u> and the quote should be followed by the phrase "(emphasis supplied)".
- The articles must be formatted with Times New Roman font, size 12, and line spacing set to 1.5.
- The footnotes must be typed in Times New Roman, Font Size 10, and with single line spacing. Footnotes are permitted to conform to either the Bluebook 20th edition or the OSCOLA 4th edition citation style, as long as the citation form so chosen remains uniform throughout the submission.
- The margins should measure 1 inch on all sides. All text should be justified.





UPI ID: namanostwal6@okicici

Scan to pay with any UPI app





UPI ID: anjalipande02@oksbi

Scan to pay with any UPI app

CONTACT US



Naman Ostwal (Co-DTL, Fundraising team)

+91-9414555279, 7878609590



Putul Mehta (Co-DTL, Fundraising team)

+91-9685978548



Mail

idiaodishaenluo.ac.in